

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ
IN THE INCOME TAX APPELLATE TRIBUNAL,
" B " BENCH, AHMEDABAD
(CONDUCTED THROUGH VIRTUAL COURT AT AHMEDABAD)

BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
And
Ms MADHUMITA ROY, JUDICIAL MEMBER

आयकर अपील सं./ITA No.604/AHD/2019
निर्धारण वर्ष/Asstt. Year: 2012-2013

Naresh Gopaldas Bhojwani, 1 st Floor, Gopal Palace, Near Nehrunagar Circle, Satellite Road, Ahmedabad-380015. PAN: ABLPB3567B	Vs.	Income Tax Officer, Ward-5(2)(3), Ahmedabad.
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(Applicant)		(Respondent)
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Assessee by :	Shri Pritesh Shah, A.R
Revenue by :	Shri R.R. Makwana, Sr..D.R

सुनवाई की तारीख / **Date of Hearing** : **23/09/2021**
घोषणा की तारीख / **Date of Pronouncement**: **28/09/2021**

आदेश/ORDER

PER WASEEM AHMED, ACCOUNTANT MEMBER:

The captioned appeal has been filed at the instance of the Assessee against the order of the Learned Commissioner of Income Tax(Appeals)-5, Ahmedabad, dated 26/12/2018 arising in the matter of assessment order passed under s. 144 of the Income Tax Act, 1961 (here-in-after referred to as "the Act") relevant to the Assessment Year 2012-2013.

2. At the time of hearing of appeal of the assessee, a written request vide application dated 21/09/2021 was filed by assessee. The assessee wants to seek permission to withdraw the captioned appeal. The Ld. Departmental Representative

for the Revenue did not express any objection in this regard. Accordingly, the prayer of the assessee for withdrawal requires to be granted.

3. In the result, the appeal filed by the assessee is **dismissed as withdrawn.**

Order pronounced in the Court on 28/09/2021 at Ahmedabad.

**Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER**

**Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER**

Ahmedabad; Dated **(True Copy)**
28/09/2021
Manish